

**GOVERNMENT OF INDIA  
MINORITY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4516  
ANSWERED ON:20.12.2012  
FUNCTIONS DUTIES OF COMMISSIONS BOARDS  
J Helen Davidson

**Will the Minister of MINORITY AFFAIRS be pleased to state:**

- (a) the number of Commissions/ Boards/ Autonomous Bodies functioning under his Ministry;
- (b) the details of functions/duties and responsibilities of these Commissions/ Boards;
- (c) whether these Bodies are functioning as per the expectation and the purpose of which these were set-up; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING)

(a): The Commissions/Boards/Autonomous Bodies functioning under the administrative control of this Ministry are as under:-

- (i) Commissioner for Linguistic Minorities (CLM)
- (ii) National Commission for Minorities (NCM)
- (iii) Central Wakf Council (CWC), New Delhi
- (iv) Dargah Committee, Dargah Khwaja Sahab, Ajmer

(b): The details of the important functions/duties and responsibilities of these commissions/Boards/Autonomous Bodies are given as under:-

Commissioner for Linguistic Minorities (CLM)

To investigate all matters relating to the safeguards provided for the linguistic minorities in India under the Constitution and report to the President upon these matters at such intervals as the President may direct, and the President shall cause all such reports to be laid before each House of Parliament and sent to the Government/Administration of the States/UTs concerned.

National Commission for Minorities (NCM)

- a) Evaluate the progress of the development of minorities under the Union and States;
- b) Make recommendations for the effective implementation of safeguards for the protection of the of the interests of minorities by the Central Government or the State Governments;
- c) Look into specific complaints regarding deprivation of right and safeguards of the minorities and take up such matters with the appropriate authorities;
- d) Cause studies to be undertaken into problems arising out of any discrimination against minorities and recommend measures for their removal;
- e) Conduct studies, research and analysis on the issues relating to social-economic and educational development of minorities; and
- f) Make periodical or special reports to the Central Government or any matter pertaining to minorities and in particular difficulties confronted by them; and

Durgah Committee (DC)

- a) To administer, control and manage the Durgah Endowment.
- b) To receive all moneys and other income of the Durgah Endowment and to see that the Endowment funds are spent in the manner desired by the donors.
- c) To make such provision for the education and maintenance of the indigent descendants of Khawaja Moin-ud-din Chishti and their families and the indigent Khadims and their families residing in India as the Committee considers expedient consistently with the financial position of the Durgah.
- d) To delegate to the Nazim such powers and functions as the Committee may think fit.

Central Wakf Council (CWC)

CWC is a statutory body established under the Wakf Act, 1995 to advise on matters concerning the working of Boards and the administration of wakfs.

(c) & (d): Yes Madam, The Annual Reports of the CLM , NCM and the CWC which have all been laid in both Houses of the Parliament till date show that they are functioning effectively and discharging their duties and responsibilities for which they have been created.